

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION  
LOK SABHA  
UNSTARRED QUESTION NO.785  
TO BE ANSWERED ON 23.07.2018

**Reservation in Faculty Positions**

785. SHRI SUMAN BALKA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that there is a proposal by University Grants Commission (UGC) that reservation in faculty positions should be calculated department-wise and not based on the total posts in a university in response to a direction of the Allahabad High Court in April 2017 and if so, the details thereof;

(b) whether the Ministry has accepted the University Grants Commission's new formula for implementing reservation in teaching posts and if so, the details thereof;

(c) whether implementation of this new formula of faculty reservation would significantly reduce representation of Scheduled Castes, Scheduled Tribes and Other Backward Classes(SC/ST/OBC) in all new recruitment drives taken up by the universities in future;

(d) if so, whether the current representation of SC, ST and OBC among teachers in higher education is pretty abysmal; and

(e) if so, whether the Government report released in 2016, stated that only 1.02 lakh or 7.22 per cent - of the 14.1 lakh teachers in 716 universities and 38,056 colleges in the country were Dalits and Tribal faculty was just 30,000 or 2.12 per cent and if so, the steps taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(Dr. SATYA PAL SINGH)

(a) to (e): The University Grants Commission (UGC) Guidelines of 2006 relating to reservation in teaching posts in Central Universities, inter-alia, prescribe that the cadre or unit for determining reservation roster points should be 'University/college' and not "Department/ subject".

The Hon'ble Allahabad High Court in its order of C.M.W.P.No.43260 of 2016 dated 07-04-2017 quashed clause 6(c) and 8(a)(v) of UGC Guidelines 2006. This Order was later upheld by the Hon'ble Supreme Court in its judgement dated 21-7-2017 passed in SLP(C) No.16515/2017.

To continue with the Central Government's reservation policy (implemented through the UGC guidelines) and to ensure adequate representation to SC/ST/OBCs in teaching and equivalent positions in various Central Universities, Deemed Universities, Colleges and other Grant in Aid Institutions and Centres, UGC and MHRD have filed separate SLPs on 12-04-2018 and 16-04-2018 respectively before the Hon'ble Supreme Court of India.

Meanwhile, in view of the matter being sub-judice, the UGC has been requested vide MHRD letter dated 18<sup>th</sup> July, 2018 to issue a direction to all the institutions to postpone the recruitment process, if it is already underway, till further orders. The UGC has issued necessary instructions to Central Universities, Deemed Universities, Colleges and other Grant in Aid Institutions and Centres.

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